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ITEM NO.35

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil).....
CC 21114/2013

(From the judgement and order dated 23/07/2013 in FA No.861/1993 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD)

BALRAM Petitioner(s)

VERSUS

STATE OF U.P Respondent(s)

With I.A. 1 (c/delay in filing SLP)

Date: 31/01/2014 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA
HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Petitioner(s) Mr. Rajeev Kr. Singh, Adv.
Mr. Virag Gupta, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.
Issue notice returnable in ten weeks.
Dasti, in addition to the ordinary process.

(Pardeep Kumar)	(Renu Diwan)	
AR-cum-PS	Court Master	